

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 408**  
**IB/989/ND/2020**

**IN THE MATTER OF:**

Grand Arch Resident Welfare Association	...	Applicant
Versus		
IREO Pvt Ltd	...	Respondent

**Under Section 9 of IBC 2016.**

**Order delivered on 14.02.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE**

**PRESENT:**

For the Applicant	: Mr. Chinmoy Sharma, Sr. Adv. with Miss Asiya Khan, Mr. Krishnajyoti Deka, Mr. Irfan Hasieb & Mr. Abhishek Yadav, Mrs. Gauri Subramaniam
For the Respondent	: Mr. Saurabh Kalia & Mr. Sarvik Singhai, Adv. Adv. Ruchi Kumar

**ORDER**

Learned Senior Counsel for the applicant and Learned Counsel for the respondent are present physically. Learned Counsel for the respondent has submitted that settlement talks are still going on between the parties and there is a possibility of settlement. Let this matter be posted to 01.03.2024 for reporting settlement.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**